

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.181/MP/2021

Subject : Petition seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(c) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f 31.1.2020 till opening of Payment Security Mechanism as per the Procurer-PPA, PTC-PPA and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/kWh till such time the Respondent opens Payment Security Mechanism in conformity with the PTC-PPA, Procurer-PPA and the applicable Regulations of this Commission.

Date of Hearing : **21.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Maruti Clean Coal and Power Limited (MCCPL)

Respondent : PTC India Limited

Parties Present : Shri Nipun Dave, Advocate, MCCPL
Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for adjournment. The said request was allowed by the Commission and the matter was accordingly, adjourned.

2. The Petition shall be listed for hearing on **11.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

